4201

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

The motion was adopted.

श्री विश्वनाथ पाण्डेस : हैं विश्वव उत्तत करण हो।

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of sections 127, 128 and 129)

क्षी विज्ञनाम पाण्डेम (मलेमपुर) : उपाध्यक्ष महीदय, मैं प्रस्ताव करता है कि रोड ग्राफ़ किमनल प्रांमीजर, 1898 वा न्धाने संशोधन वःग्ने वाला विश्वयवः पेश करते की मझे श्रनमति दी जाय।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898 "

The motion was adopted.

श्रो विश्वनाथ चार्डेय : में विश्वेयक को प्रम्तृत कश्ना हं।

CODE OF CHIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of section 252)

श्रा विज्वनाथ दाण्डेय (सलसपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता है कि कोड ग्राफ किमनल प्रोसिजर, 1898 का आगे मंशोधन करने वाला विधेयक पेश करने की मझे अनमति दी जाय

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the

Code of Criminal Procedure. 1898."

Bills introduced

The motion was adopted.

श्री विञ्वना । पाण्डेय : मैं विधेयक की प्रस्तुत करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 134)

श्रा विश्वनाथ पाण्डेय (सलेमपुर) : में प्रस्ताव करता है कि भारत के संविधान मे आगे संशोधन करने वाला विधेयक पेश करने की मुझे ग्रनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

ध्या विश्ववाग पार्ट्य: मै विश्वेयक की प्रस्तुत करता है।

CONSTITUTION (AMENDMENT)

(Amendment of Article 13 and insertion of new Article 19A, etc.)

Shri K. R. Gunesh (Andaman Nicobar Islands): I beg to move leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri K. R. Ganesh: I introduce the Bill.

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